

**Case no.73043/16**  
**FIR No.57/15**  
**PS RG**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

None for accused persons.

Parcha Yadasth filed by the Ahlmad thereby submitting that file is not traceable.

Ahlmad is directed to trace out the same and put up before the court on NDOH.

Be put up on 03.12.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**Case no.8666/19  
FIR No.467/19  
PS RG**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

Accused Raju is stated to be in JC but not produced.

Accused Pawan is stated to be in JC but not produced(on bail in this case).

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

Issue notice to the Jail Superintendent concerned for production of both the accused persons through VC on NDOH.

**It be mentioned on the process of accused Pawan that he is on bail in the present case. It be also mentioned on the process that accused need not be detained in case he is not required in any other case.**

Be put up for appearance of accused persons/purpose fixed through VC on 18.11.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**Case no.1696/20  
FIR no.454/19  
PS RG**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

None for accused.

In the interest of justice, no adverse order is passed.

In view of the restrictive functioning of the court, matter stands adjourned for today.

Previous order be complied afresh for 13.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**Case no.3738/20  
FIR no.311/20  
PS RG**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

None for accused.

In the interest of justice, no adverse order is passed.

In view of the restrictive functioning of the court, matter stands adjourned for today.

Previous order be complied afresh for 07.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**Case no.3739/20  
FIR no.349/20  
PS RG**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

None for accused.

In the interest of justice, no adverse order is passed.

In view of the restrictive functioning of the court, matter stands adjourned for today.

Previous order be complied afresh for 07.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**Case no.3747/20  
FIR no.361/20  
PS RG**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

None for accused.

In the interest of justice, no adverse order is passed.

In view of the restrictive functioning of the court, matter stands adjourned for today.

Previous order be complied afresh for 07.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**Case no.5086/20**  
**FIR no.635/20**  
**PS RG**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

Accused Vikash @ Vicky and Sandeep @ Rahul are stated to be in JC but not produced.

Accused Chinju is stated to be chargesheeted without arrest(not present).

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak as they are being remanded for jail itself.

In view of the restrictive functioning of the court, matter stands adjourned for today.

Previous order be complied afresh for 03.12.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**Case no.3360/20  
Ram Sawere Vs. State**

05.10.2020

**Proceedings through VC**

**Fresh complaint/application u/s 156(3) Cr.P.C received by way of assignment. It be checked and registered as per rules.**

Present : Ld. APP for the State.

Sh. Madhav Khurana, Ld. counsel for complainant alongwith complainant.

Heard. File Perused. An application u/s 156(3) CrP.C is also filed alongwith the complaint. SHO PS Rajouri Garden is directed to file an action Taken report stating the following:-

1. Whether any complaint has been made/received by the complainant in the police station.
2. If yes, whether any action has been taken on the said complaint.
3. Whether as a result of investigation or inquiry conducted by PS concerned, any cognizable offence has been made out against the accused person and whether any action has been taken by the police.
4. If yes, whether any FIR has been registered and status of investigation.
5. If no cognizable offence has been made out, whether the complainant has been informed accordingly.

Copy of the complaint alongwith the annexures be sent alongwith the Court notice.

Be put up on 03.11.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020



**Rajesh Anand Vs. Chola Mandlam Investment & Finance Company Ltd. & ors.**

05.10.2020

**Proceedings through VC**

**Fresh complaint received by way of assignment. It be checked and registered as per rules.**

Present : Ld. APP for the State.

Ms. Manisha, Ld. counsel for complainant.

Complainant not present.

Ld. counsel for complainant seeks adjournment on the ground that complainant is not available today.

Heard. In view of the submissions and in the interest of justice, matter stands adjourned for today.

Be put up for appearance of complainant/consideration on 26.11.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**FIR no.635/20  
PS RG**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

Accused Sandeep @ Rahul is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak as they are being remanded for jail itself.

It is submitted by Naib Court that chargesheet in the matter has already been filed and the same is pending for 03.12.2020.

Be put with main chargesheet on 03.12.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**FIR no.637/20  
PS RG**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

Accused Sandeep @ Rahul is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak as they are being remanded for jail itself.

At this stage, it is submitted by ASI Rajiv on behalf of IO that chargesheet in the matter has already been filed and the same is pending for 09.10.2020.

Be put with main chargesheet on 09.10.2020.

Issue notice to the Jail Superintendent concerned for production of accused through VC on NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**FIR no.781/2020  
PS RG  
u/s 336/506 IPC & 27 Arms Act  
St. Vs. Kuldeep Singh**

05.10.2020

**Proceedings through VC**

**Fresh application for grant of bail u/s 437 CrP.C on behalf of the applicant/accused Kuldeep has been received on the official E-mail ID of the court.**

Present : Ld. APP for the State.

Sh. Manoj S. JhaLd. Counsel for accused.

IO SI Amit Kumar in person.

The present bail application under section 437 Cr.P.C. seeking regular bail has been filed on behalf of accused and it is submitted that he is in custody since 26.09.2020. It is further argued that accused has been falsely implicated in the present case. It is requested that accused be released on bail.

The bail application has been opposed by the State and it is submitted that accused has committed serious offence which cannot be over looked.

Heard. Record perused.

There are serious allegation against the accused. Matter is at the initial stage. Considering the facts and circumstances of the case, stage of the investigation and the gravity of allegations, this court is not inclined to grant bail to accused. The bail application is hereby dismissed.

Bail application disposed of accordingly

Copy of order be given dasti.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**FIR no.525/20  
PS RG**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

Sh. Raju Vijay, Ld. counsel for accused.

IO HC Vinod in person.

This is application for grant of bail u/s 437 CrP.C on behalf of the applicant/accused Vishal @ Pawan.

In view of the submissions, issue notice to the complainant through IO for making submissions, if any, on the bail application through VC on 06.10.2020 at 11.00 am.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**FIR no.787/2020  
PS RG  
U/s 25/54/59 Arms Act  
St. Vs. Shailender**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

Sh. Praveen Garg, Ld. counsel for accused.

ASI Rajiv on behalf of the IO.

This is an application for bail filed on behalf of the accused Shailender.

Heard. File perused. Accused is in JC since 06.09.2020. Recovery is stated to have been already been effected. On enquiry, it is submitted by ASI Rajiv on behalf of IO that investigation qua accused has already been completed and accused is no longer required for custodial interrogation/further investigation. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

05.10.2020

**Proceedings through VC**

***Fresh application for release of vehicle bearing no. DL-9SAW-9405 on superdari has been received on the official E-mail ID of the court.***

Present:- Ld. APP for the State.

Applicant Abhishek with Ld. counsel Sh.Veer Singh.

Report has been filed on behalf of IO. Same be taken on record. Heard. Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

*"1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*5. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-9SAW-9405** in question be released to the **rightful/registered owner** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**FIR no.022739/20  
PS RG**

05.10.2020

**Proceedings through VC**

**Fresh application for grant of bail u/s 437 CrP.C on behalf of the applicant/accused Agam has been received on the official E-mail ID of the court.**

Present : Ld. APP for the State.

None for applicant/accused.

It is informed by Reader/Ahmad that despite intimation none has appeared on behalf of the applicant/accused.

In the interest of justice, bail application stands adjourned for today.

Be put up on 06.10.2020 at 11.00 am.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020



**FIR no.790/20  
PS RG**

05.10.2020

**Proceedings through VC**

**Fresh application for grant of bail u/s 437 CrP.C on behalf of the applicant/accused Mohd. Mustak has been received on the official E-mail ID of the court.**

Present : Ld. APP for the State.

Sh. Arun Sharma, Ld. counsel for accused.

IO ASI Sanjay in person.

In view of the submissions, issue notice to the complainant through IO for making submissions, if any, on the bail application through VC on 06.10.2020 at 11.00 am.

IO shall also join the proceedings through VC on NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020

**FIR no.845/20  
PS RG  
U/s 33/38 Delhi Excise Act  
St. Vs. Ranjit**

05.10.2020

**Proceedings through VC**

Present : Ld. APP for the State.

Sh. Pranay Abhisek, Ld. counsel for accused.

This is an application for bail filed on behalf of the accused Ranjit.

Heard. File perused. Accused is in JC since 02.10.2020. Recovery has already been effected. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
05.10.2020